

ASSAM ACT III OF 1949

THE ASSAM LOCAL BOARD ELECTIONS
(EMERGENCY PROVISIONS) ACT, 1949

(Passed by the Assembly)

[Received the assent of the Governor on the 28th
March 1949]

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An

Act to provide for the postponement of Local Board Elections

Preamble. WHEREAS the triennial elections of Local Boards in Assam were postponed for a period ending not later than the 31st March, 1949, under the powers conferred by section 2 of the Assam Local Board Elections (Emergency Provisions) Act, 1948 ;

Assam Act
II of 1948.

And whereas it is expedient to postpone the said elections for a further period ;

It is hereby enacted as follows :—

Short title. 1. This Act may be called the Assam Local Board Elections (Emergency Provisions) Act, 1949.

Postponement of Elections. 2. Notwithstanding anything contained in section 9 of the Assam Local Self-Government Act, 1915, or in the Assam Local Board Elections (Emergency Provisions) Act, 1948, the Local Board Elections due to be held before the 1st April, 1949, may be postponed by order of the Provincial Government for such period as they may deem necessary ;

Assam Act
I of 1915.
Assam Act
II of 1948.

Provided that such period shall not extend to a date later than the 31st March, 1950.

Price 1 anna or 1d.